



KARNATAKA LEGISLATIVE COUNCIL  
ONE HUNDRED AND FORTY FOURTH SESSION

**THE BANGALORE WATER SUPPLY AND SEWERAGE (AMENDMENT) BILL, 2021**

(LA Bill No. 23 of 2021)

(As passed by the Karnataka Legislative Assembly)

A Bill to further amend the Bangalore Water Supply and Sewerage Act, 1964.

Whereas, it is expedient further to amend the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Bangalore Water Supply and Sewerage (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Substitution of section 72A.-** In the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) for section 72A, the following shall be substituted, namely:-

**“72A. Obligation to provide rain water harvesting structure.-** (1) Every owner who proposes to construct a building on a sital area of not less than 108 square meter shall provide rain water harvesting structure for storage, for use or for ground water recharge in such manner and subject to such conditions as may be provided in the regulations and guidelines issued by the Board.

(2) Every owner or occupier of a building having sital area of not less than 216 square meter and not more than 1000 square meter, who has not provided rain water harvesting structure before the commencement of the Bangalore Water Supply and Sewerage (Amendment) Act, 2021, shall provide rainwater harvesting structure for storage, for use and for ground water recharge subject to such conditions as may be specified in the regulations.

(3) Every owner who proposes to construct a building on sital area of not less than 1000 square meter or a owner or occupier of a building having sital area of not less than 1000 square meter who has not provided rain water harvesting structure before the commencement of the Bangalore Water Supply and Sewerage (Amendment) Act, 2021 shall provide dual piping system and rain water harvesting structure for storage and for use, other than drinking, cooking and bathing purpose, based on roof area and ground water recharge based on paved and unpaved areas in such manner and subject to such conditions as may be provided in the regulations and guidelines issued by the Board.

**Explanation.-** For the purpose of this section,-

(a) “rain water harvesting” means collection and storage of rain water from roof top of a building or from a vacant land for use or for ground water recharge; and

(b) “ground water recharge” means recharging of open well or the bore well or the underground water as the case may be, by use of harvested rain water.”

**STATEMENT OF OBJECTS AND REASONS**  
**(As appended to at the time of Introduction)**

It is considered necessary to amend the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) in order to,-

- (i) reduce the dependency on Cauvery water or underground water;
- (ii) reduce the flow of storm water drains;
- (iii) mitigate urban flooding;
- (iv) reduce non-point source pollution of surface and ground water;
- (v) manage the summer peak demand through ground water charging and ground water table or aquifer;
- (vi) provide fresh water source through rain water harvesting, where the ground water quality is poor; and
- (vii) mandate rain water harvesting as the rain harvested water is free, readily available and has no distribution cost.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**BASAVARAJ BOMMAI**  
Chief Minister

**K.R. MAHALAKSHMI**  
Secretary  
Karnataka Legislative Council

**ANNEXTURE**  
**EXTRACT FROM THE BANGALORE WATER SUPPLY AND SEWERAGE ACT,**  
**1964 (KARNATAKA ACT 36 OF 1964)**

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**72A. Obligation to provide for rain water harvesting structure.-** Every owner or occupier of a building having sital area of not less than 2400 square feet or every owner who propose to construct a building on a sital area of not less than 1200 square feet shall provide rain water harvesting structure for storage for use or for ground water recharge within such date as may be notified by the state government in such manner and subject to such conditions as may be provided in the regulations and guidelines issued by the board.

**Explanation.**— for the purpose of this section,-

- (a) “rain water harvesting” means collection and storage of rain water from roof top of a building or from a vacant land for use or for ground water recharge; and
- (b) “ground water recharge” means recharging of open well or the underground water as the case may be, by use of harvested rain water.

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